

**Agreement with West German Firm for Supply of Machinery and Equipment**

4798. SHRI JYOTIRMOYI DASGUPTA : Will the Minister of INDUSTRY be pleased to state :

(a) whether it has been alleged that Modi Rubber Company Ltd., Modinagar, entered into an agreement with a West German firm for the supply of machinery and equipment required in connection with the setting up of the said firm ;

(b) whether it has also been alleged that in connivance of some officials of the Ministry subsequently a duplicate agreement was entered into, enhancing the value by more than Rs. 90 lakhs which is to be paid in foreign exchange ; and

(c) if so, what are the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI) : (a) to (c). Allegations were received by the Government that M/s. Modi Rubber Limited, Modinagar, U.P. while entering into a collaboration agreement with M/s. Continental Gummiwerke, a West German firm, had simultaneously entered into a secret agreement with them whereby M/s. Modi Rubber Ltd., had agreed to pay extra royalty and handling charges to M/s. Continental Gummiwerke which were to be adjusted by inflation of purchases made through them. Enquiries were entrusted to the Directorate of Enforcement and as a result of investigations three show-cause notices were issued by the Enforcement Directorate to M/s. Modi Rubber Limited and some Directors of the company. After receipt of the replies to the show-cause notices the cases are under adjudication and are part heard. The Enforcement Directorate has no information regarding the allegation of the connivance of officials of the Ministry in the alleged secret agreement.

**Contractors in BCCL and CCL**

4799. SHRI A.K. ROY : Will the Minister of ENERGY be pleased to state:

(a) the number of contractors in operation in Kustore and Basadecpur-Ekra collieries of the Bharat Coking Coal Ltd. and the Kathara area of the Central Coal Fields Ltd. and the amount

involved in their contracts and the jobs they are doing ;

(b) whether it is a fact that lot of irregularities, intimidations followed in securing these contracts and inflated bills are paid resulting in the sudden richness in the contractors and loss to the Company ; and

(c) if so, the action taken by Government in this regard ?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN) :

(a) The number of contractors employed in Kustore and Basadecpur-Ekra Collieries of Bharat Coking Coal Ltd. is 24 and 16 respectively and the approximate amount involved in these contracts is Rs. 31 lakhs and Rs. 33 lakhs respectively. The number of contractors employed in the Kathara area of the Central Coalfields Ltd. is 41 and the amount involved is Rs. 174 lakhs approximately. These contracts relate mainly to work such as transportation of coal and sand, various civil works, drilling of bore holes, repairs and maintenance of buildings, sinking of air shafts water supply schemes etc.

(b) and (c). The contracts have been awarded following established procedure. As regards payment of bills these are always made only after proper scrutiny and verification of work.

**Censorship of Press**

4800. PROF. P. G. MAVALANKAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government's attention is drawn to a press report in the Delhi edition of "The Times of India" dated February 24, 1978 under the caption "Government interference in Press remains, says C.R. Irani" ;

(b) if so, Government's reaction thereto ;

(c) whether it is a fact that the dissenting notes by some of the members of the Kuldeep Nair Committee on "Samachar" had been "completely changed" by somebody without the knowledge, much less consent of the dissenting members concerned, and whether the said Committee was verbally told that some Ministers of Central Government wanted certain recommendations to be made by the Committee on "Samachar" ; and

(d) if so, facts and reasons thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI) : (a) Yes, Sir.

(b) to (d): A statement giving facts of the case is laid on the Table of the House. [Placed in library. See No. LT—1959/78]

#### Changes in the Film Censorship Rules

4801. SHRI R.V. SWAMINATHAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a judge of the Delhi High Court has stated in his judgement in the case of a film banned by the censors last year that censorship of films is too rigid ; and

(b) if so, whether Government have examined the judgement ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI) : (a) and (b). The Hon'ble Judge had, *inter alia*, opined that the old censorship guidelines were very extensive and could be applied in such a way as to result in the banning of almost all films which had a realistic plot. He also opined that it was even more extraordinary that Indian film censorship should be so rigid at a time when contemporary censorship has been relaxed to a very great extent in other countries. The revision of the censorship guidelines to which the Hon'ble Judge referred, had already been under consideration of Government for some time. The Central Government have since issued new directions to the Board of Film Censors setting out the guidelines for certification of films for public exhibition by the Board of Film Censors. These guidelines became effective from 7th January, 1978.

#### Discontentment among employees of Nuclear Fuel Complex Hyderabad

4802. SHRI K. A. RAJAN : Will the Minister of ATOMIC ENERGY be pleased to state :

(a) whether Government are aware of the discontentment among employees of Nuclear Fuel Complex, Hyderabad;

(b) if so, their grievances; and

(c) steps being taken to redress their grievances ?

THE PRIME MINISTER (SHRI MORARJI DESAI) : (a) The Government is aware of the demands of the employees in question.

(b) The demands are as follows :—

1. Revocation of orders removing from service the General Secretary of the Association.
2. Cancellation and withdrawal of charge sheets pending against the Association leaders.
3. Revocation of termination orders issued to two employees.
4. Scrapping of agreement dated 8-4-1976.
5. Speedy settlement of the charter of demands submitted on 25-8-77.

The demands contained in this charter are :—

- (i) Change of service conditions.
- (ii) Improvement in promotion policy.
- (iii) Canteen to be run departmentally.
- (iv) Deduction from the salaries of the employees of the Association's monthly subscription.
- (v) Providing suitable accommodation for the Union's office near the NFC premises.

(c) Discussions have been held with the Associations's representatives on all the demands and some of the demands have already been agreed to. As far as disciplinary action against various employees is concerned, the Association has been told that the employees can file appeals to the competent authority. Nevertheless, the employees have chosen to go on strike from February 15, 1978 instead of continuing the negotiations. No negotiations can be resumed unless the employees return to work.

#### Sale of Coal by Delhi Small Industries Development Corporation

4803. SHRI K. PRADHANI : Will the Minister of ENERGY be pleased to state :

(a) whether Government are aware that the coal shortage in Delhi has proved